

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH – I,  
MUMBAI

MA 587& MA 454/2018/2018 IN CP (IB)-1161/MB/2017

CORAM : SHRI V.P. SINGH, MEMBER (J)  
SHRI RAVIKUMAR DURASAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **03.10.2018**

NAME OF THE PARTIES: **JITENDRA PALANDE**

**v/s**  
**PARTE CASTERS PVT. LTD.**

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

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ORDER

13. MA 587& MA 454/2018/2018 IN CP (IB)-1161/MB/2017

Practising Company Secretary representing the Petitioner has filed the approved Resolution Plan, but till date, no order has been passed on this resolution plan. He has further submitted that MA 587 of 2018 filed under section 60(5) of the I&B Code, 2016.

Practising Company Secretary requested to withdraw this Application with a liberty to file afresh. Accordingly, prayer is allowed and this MA 587 of 2018 is dismissed as withdrawn with a liberty to file a fresh Application.

Today, the Bench Officer has informed that the records relating to approved Resolution Plan is not available. It is highly objectionable. Asst. Registrar is directed to ensure that before the case is listed, the records are made available in this approved Resolution Plan which is pending in the Court, and no action could be taken without the record. List on 4.10.2018 with complete record.

Sd/-

RAVIKUMAR DURASAMY  
Member (Technical)

Sd/-

V. P. SINGH  
Member (Judicial)